

[1]

CC No.257/19
CNR No.DLCT11-000989-2019
CBI vs Satyender Kumar Jain & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

21.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Pankaj Gupta, Learned Senior PP for CBI.
A-1 Satyender Kumar Jain absent.
A-2 Ms. Poonam Jain, A-3 Ajit Prasad Jain, A-4 Vaibhav Jain,
A-5 Sunil Kumar Jain, A-6 Ankush Jain through VC.
Sh. N. Hariharan, learned senior Advocate for A-1 & A-2 with
Sh. Bhavook Chauhan, learned counsel for A-1 and
Sh. Vaibhav Yadav, learned counsel for A-2.
Dr. Sushil Gupta, learned counsel for A-3, A-4, A-5 and A-6.

Reply to the application moved by A-1 for the purpose of seeking No Objection for renewal of Passport of A-1 Satyender Kumar Jain has been filed by the CBI. Copy supplied.

Arguments heard.

Put up for disposal of the application seeking permission for No Objection for renewal of Passport of A-1 Satyender Kumar Jain on 29.9.2020.

An application under Section 91 Cr.PC filed by A-1 and another application for dropping the proceedings also filed by A-1 are pending disposal. Reply to the respective applications already filed by CBI.

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An application under Section 91 Cr.PC was also filed by A-4 Vaibhav Jain. His counsel Dr. Sushil Kumar Gupta has filed written submissions in support of his application online at the official email ID of the court. Written submission filed on behalf of A-4 Vaibhav Jain is taken on record.

Due to connectivity issue, the matter could not be taken up properly through VC. Matter stands adjourned to 19.10.2020 for arguments on these applications. If the date happens to be the day of physical hearing of the court, then the matter will be taken up in the court itself otherwise, through VC, as the case may be.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**(AJAY KUMAR KUHAR)
Special Judge (PC Act)
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 21.9.2020 (SR)**

**Ct. Case No.7/2020
ECIR. No.HQ/03/2017
DoE vs Sanjay Bhandari & Ors.**

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

21.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. N. K. Matta, learned SPP for DoE with Sh. Mahesh Gupta, Dy. Director, DoE and Sh. Aman Mor, Asstt. Director, DoE, PMLA.
Sh. K.T.S. Tulsi, learned senior advocate with Ms. Rita Dey, Sh. Saifi Ahmad and Sh. Faraz Khan, learned counsels for the applicant Sh. Robert Vadra.

Reply filed by DoE to the application has been received just now on the official email ID of the court and the copy of the same has been supplied to the learned counsel for the applicant.

The applicant had filed certain documents regarding his medical treatment and other emails on the official email ID of the court. Let the respondent/DoE be supplied with copy of those documents.

The learned senior advocate for the applicant requests that the documents may be kept confidential.

Sh. N. K. Matta, learned SPP for DoE submits that the documents can be sent in a sealed cover to Sh. Mahesh Gupta, Dy. Director, DoE, Jam Nagar House, to maintain the confidentiality of the documents. The DoE is directed to keep these documents confidential.

The learned senior advocate for the applicant submits that he

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will be sending the documents in sealed cover today itself.

With the consent of both the parties, the matter is now listed for consideration on **23.9.2020 at 10.00 am.**

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 21.9.2020 (SR)**

SC No.09/19
CNR No. DLCT11-000977-2019
DoE v Surendra Kumar Jain & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

21.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Suresh Chandra Sati, learned counsel for A-1 Surendra Kumar Jain.

An application for renewal of Passport on behalf of A-1 Surendra Kumar Jain was received online at the official email ID of the court. The application is taken up today. Let a notice of this application be issued to DoE returnable on the date already fixed in this case i.e. **06.10.2020**

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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(AJAY KUMAR KUHAR)
**Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 21.9.2020 (SR)**